

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1099/2001

New Delhi, this the 2nd day of May, 2001

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Balram Singh S/o Shri Ram,
R/o Village & P.O. Telipura Maphi,
Distt. Jyotiba Phule Nagar,
AMROHA (U.P.) Applicant
(By Advocate: Shri R.K. Shukla)

V E R S U S

Union of India, through

1. The Secretary
Telecom Sanchar Bhawan,
20, Ashok Road,
New Delhi
2. The General Manager,
Telecom,
Moradabad (U.P.)
3. The Telecom Divisional Engineer,
Amroha (U.P.)
4. The Sub Divisional Engineer,
Telecom,
Amroha (U.P.) Respondents

O R D E R (ORAL)

By S.A.T. Rizvi, Member (A):

Heard the learned counsel. The applicant in this OA was engaged as a casual labourer firstly on 27.5.1988 wheno he was required to work for 5 hours a day. Thereafter, the hours of work were extended to 6 per day. However, w.e.f. 10.1.1990 the applicant has been working as a full time casual labourer under the Sub Divisional Engineer, Amroha. The respondents have framed a scheme to regularise the casual labourers. The same is known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of the Department of Telecommunications, 1989. The scheme, a

Q

3
(2)

copy of which has been placed on record, takes effect from 1.10.1989. Prima facie there is nothing in this scheme to show that the applicant will not be covered by the said scheme. The learned counsel has, in the circumstances, argued that temporary status should be conferred on the applicant in terms of the aforesaid scheme. Name of the applicant has been forwarded on two different occasions for conferment of temporary status. From the papers placed on record, I find that his name was first forwarded on 15.10.1999 and thereafter again on 16.3.2001. The respondents have not reacted to the proposal to grant temporary status to the applicant so far.

2. In the aforesaid circumstances, I am inclined to take the view that the end of justice would be met in the present OA if the same is disposed of at this very stage even without issuing notices by directing the respondents to consider the aforesaid proposal contained in the letters dated 15.10.1999 and 16.3.2001 in the most expeditious manner and to take a decision thereon latest by 31st July, 2001. The respondents are directed accordingly.

3. The OA is disposed of in the aforesated terms. The Registry will send a copy of the OA along with the copy of this Order.


(S.A.T. RIZVI)
MEMBER (A)

(pkv)